

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.21/(MAH)/2016

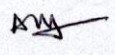
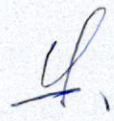
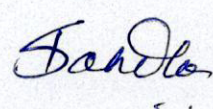
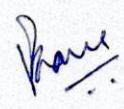
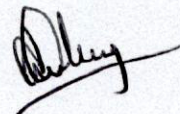
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

NAME OF THE PARTIES: Kole Investment & Trading Company Pvt. Ltd. & Ors
V/s.
M/s. Kalyani Consultants Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
And 241/242 of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
10.	Rohan Rajdhyaeksha 1/b AZB & Partners	Counsel for Respondent Nos. 2 & 3	
10.	Vishal Shrivastava 1/b Khaitan & Co.	Ptrs.	
	Mrs. Sonu Tandon for Respondent No. 4	Advocate	
	Mrs. Pooja Kane 1/b Anurag Kishore & Co.	For Resp. 1	
10.	AKHILESH DUBEY for Resp No. 5		

C.A. No. 86 of 2016 & C.A. No. 06 of 2017

In

T.C.P. No. 21/241-242/NCLT/MB/MAH/2016

1. Ld. Representative of both the sides are present.
2. From the side of the Petitioners, Ld. Representative is seeking time to file a reply to the Company Application No. 06/2017 filed by Petitioner Nos. 1 to 6. Time

Cont....on page 2

is granted. File Reply on or before 03.02.2017. A copy in advance to the other Petitioners as also to the Respondents. On receiving the reply, the parties can file their rejoinder on or before 08.02.2017. Thereafter, this C.P. No. 21/2016 along with C.A. No. 86/2016 and C.A. No. 06/2017 to be fixed for hearing on **13.02.2017**. Date is duly communicated to both the sides.

Dated: 13th January, 2017.

Sd/-

M. K. SHRAWAT
Member (Judicial)